

BEFORE THE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 EXECUTION APPLICATION NO. 44 OF 2023
 IN
 ORIGINAL APPLICATION NO. 407 OF 2015

IN THE MATTER OF:

SHAILESH SINGH

...APPLICANT

VERSUS

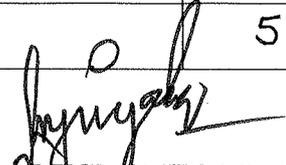
THE SURYAA HOTEL & ORS.

...RESPONDENTS

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 RESPONDENT NO. 1

THROUGH


 MANSI CHADHA [D-1318/2005],
 ADVOCATE FOR RESPONDENT NO. 1
 161, LCB-I, DELHI HIGH COURT
 NEW DELHI-110003, MOB: 9910772005
 Email: chadhaandassociates@rediffmail.com

New Delhi

Dated: 17.02.2026

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 44 OF 2023
IN
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THE SURYAA HOTEL & ORS.

...RESPONDENTS

**STATUS REPORT ON BEHALF OF RESPONDENT NO. 1 THE
SURYAA HOTEL IN COMPLIANCE OF ORDER DATED 22.01.2026**

The Respondent No. 1 above named

MOST RESPECTFULLY SHOWETH:

1. The Respondent No. 1 The Suryaa Hotel submits as under: -
2. That in paragraph 8 of the Order dated 10.11.2025 of this Hon'ble Tribunal, this Hon'ble Tribunal mentioned and recorded with regard to the disclosure so made by the Delhi Jal Board (one of the Respondents herein) in respect to its Report dated 06.11.2025. The relevant paragraphs concerning the Respondent No. 1 The Suryaa Hotel are mentioned in paragraph 7 of DJB's Report dated 06.11.2025, which also finds mentioned in paragraph 8 of Order dated 10.11.2025 of this Hon'ble Tribunal, which inter alia states as under: -

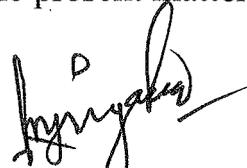
"7. That in pursuance thereof, the District Level Advisory Committee (DLAC) meeting was held on 02.09.2025, under the Chairmanship of the District Magistrate (South-East). After detailed deliberation, considering the factual report and justification provided by the DJB and the Central Ground Water

Board (CGWB), the Committee resolved to approve the application of Hotel The Suryaa for use of 02 existing borewells, subject to strict compliance with the conditions laid down therein, including payment of environmental compensation as determined by the Delhi Pollution Control Committee (DPCC). A true copy of the Minutes of Meeting dated 02.09.2025 issued by the Superintending Engineer (C)-11, DJB, is marked herewith and attached as Annexure A/4.”

3. That the aforesaid DJB's Report dated 06.11.2025, which also finds mentioned in paragraph 8 of Order dated 10.11.2025 of this Hon'ble Tribunal, clearly records that “....*After detailed deliberation, considering the factual report and justification provided by the DJB and the Central Ground Water Board (CGWB), the Committee resolved to approve the application of Hotel The Suryaa for use of 02 existing borewells, subject to strict compliance with the conditions laid down therein, including payment of environmental compensation as determined by the Delhi Pollution Control Committee (DPCC)...*”
4. That it would be pertinent to mention herein that in the DJB's Report dated 06.11.2025 also deals with the setup of the Committee as ordered by this Hon'ble Tribunal. The said DJB's Report dated 06.11.2025 is at page numbers 359 to 405.
5. Besides the other documents, on 31.10.2025, the Respondent No. 1 The Suryaa Hotel also filed No Objection Certificate received from Delhi Jal Board in favour of the Respondent No. 1 The Suryaa Hotel vide letter dated 29.09.2025 which finds mentioned at pages 349 of the PDF File.
6. That the Respondent No. 1 The Suryaa Hotel would also crave leave of this Hon'ble Tribunal to refer and rely upon the other documents on record filed by the Respondent No. 1 The Suryaa Hotel in the present

Petition including the various orders passed by this Hon'ble Tribunal, which clearly show that why there was delay in getting the No Objection Certificate from the concerned authority. These documents on record would clearly show that the present Execution Petition against the Respondent No. 1 The Suryaa Hotel is not maintainable. Therefore, Respondent No. 1 The Suryaa Hotel humbly prays to this Hon'ble Tribunal that necessary orders may kindly passed in this regard in view of the submissions made above and there being no cause of action against the Respondent No.1 The Suryaa Hotel. That The Respondent No. 1 The Suryaa Hotel further seeks the kind permission of this Hon'ble Tribunal for any clarification in the present matter.

It is prayed accordingly.


RESPONDENT NO. 1

THROUGH


MANSI CHADHA [D-1318/2005],
ADVOCATE FOR RESPONDENT NO. 1
161, LCB-I, DELHI HIGH COURT
NEW DELHI-110003, MOB: 9910772005
Email: chadhaandassociates@rediffmail.com

New Delhi

Dated: 17.02.2026

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...RESPONDENTS

AFFIDAVIT

I, Ramanand Juyal, S/o Late Shri D. R. Juyal, Aged about 67 years, R/o B-108, Sector-122, Noida, Gautam Buddha Nagar, UP-201301 presently at New Delhi do hereby solemnly affirm and declare as under:-

1. That I am the Manager, Corporate Affairs, of the Respondent No. 1 Hotel. I am well conversant with the facts and circumstances of the present case and am duly authorised and competent to swear this Affidavit.
2. That the contents of accompanying Status Report are true and correct to my knowledge derived from the office records.

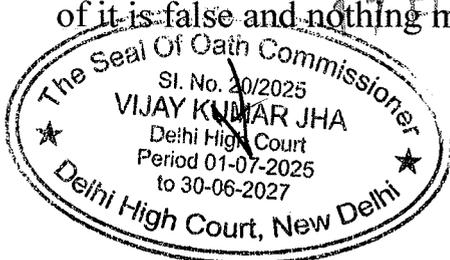
Ramanand Juyal
DEPONENT

Self
I identity of deponent who has signed in my presence

17 FEB 2026

VERIFICATION:-

Verified at New Delhi on this the 17 day of February 2026 that the facts stated in the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.



CERTIFIED THAT THE DEPONENT
Shri Ramanand Juyal Age 67
S/o Late Shri D.R. Juyal
R/o B-108 Sector-122 Noida
Identified by *Self*
Has solemnly affirmed and declared that the contents of the affidavit which have been read & explained to me are true and correct to his knowledge

Ramanand Juyal
DEPONENT

(Oath Commissioner Delhi)



Mailbox of chadhaandassociates@rediffmail.com

Subject: Status Report in the matter of Shailesh Singh Vs. The Suryaa Hotel & Ors.

From: Ravi Kant Chadha <chadhaandassociates@rediffmail.com> on Tue, 17 Feb 2026 14:22:55

To: "rashtriyasamasya " <rashtriyasamasya@gmail.com>

1 attachment(s) - DOC-20260217-WA0002_ (2.60MB)

Status report on Behalf of Respondent No. 1 The Suryaa Hotel in compliance of Order dated 22.01.2026 along with supporting affidavits.

Chadha & Associates Advocates 161,New Lawyers Chamber Delhi High Court-110003